

Learned counsel for the petitioner has further submitted that petitioner has no concern with the seized material and has no criminal antecedent, as such, petitioner may also be enlarged on bail.

Learned counsel for the State, Mr. Arup Kumar Dey, Additional Public Prosecutor has opposed the prayer for bail, but could not be able to distinguish the case of the petitioner from that of owner and driver of the tempo, from which the material has been seized and have been enlarged on anticipatory bail.

Considering the rival submission of the parties, the petitioner is directed to surrender before the Court below within eight weeks from the date of this order and in the event of his arrest or surrender, the Court below shall enlarge the above named petitioner on anticipatory bail on furnishing bail bond of Rs. 20,000/- (Rupees twenty thousand) with two sureties of the like amount each to the satisfaction of S.D.J.M., Hazaribag, in connection with Ichak P.S. Case No. 309/2019, subject to the conditions as laid down under Section 438(2) of the Cr.P.C. and also on the following conditions:

(i) One of the bailors shall be the deponent / pairvikar of the present case namely, Jhanku Bhuiyan, son of Nanhu Bhuiyan, resident of Village – Alaunja Kalan, P.O. & P.S. - Ichak, District – Hazaribag, who has furnished his photocopy of UID Card bearing number 8983 4322 7128 before this Court in the bail application.

Office is directed to send the photocopy of UID Card bearing no. 8983 4322 7128 of deponent alongwith this order to the court below so as to verify the authenticity of the bailor.

(ii) Another bailor shall be close relative of the petitioner i.e. father / mother / son / wife / brother.

Accordingly, the instant anticipatory bail application is hereby allowed.

(Kailash Prasad Deo, J.)

Sunil-Jay/